

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 3394/2022

(Arising out of impugned final judgment and order dated 29-03-2022 in BA No. 2594/2022 passed by the High Court Of Kerala At Ernakulam)

SUNIL N.S.

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.53443/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53444/2022-EXEMPTION FROM FILING O.T.)

Date : 20-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. K Parameshwar, Adv
Mr. Sriram P., AOR
Mr. Satheesh Mohanan ,Adv
Mr. MS Vishnu Shankar ,Adv
Mr. Sarath Janardanan, Adv
Mr. Sreenath S, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 13.07.2022.

Dasti service, in addition, is permitted.

Copy of the petition be served additionally to the Standing Counsel for the State of Kerala.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)